

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "A" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
ITA.No.5439/Del./2015
Assessment Year 2010-2011

M/s. Card Systems Private Limited, New Delhi-110003. PAN AAACC0927D C/o. M/s. N.K. Bhargava & Co. C-31, 1 st Floor, Acharya Niketan, Mayur Vihar Phase-1, Delhi – 110 091.	vs.	The DCIT, Circle-3(1), New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Ashok Gautam, Sr. DR

Date of Hearing :	22.03.2021
Date of Pronouncement :	22.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-2, New Delhi, Dated 26.12.2014, for the A.Y. 2010-2011.

2. None appeared on behalf of the assessee. However, Learned Counsel for the Assessee has filed a letter

in the Registry stating therein that his client filed an application under VIVAD SE VISHWAS SCHEME, 2020 which has been approved by the Pr. CIT, Delhi and Form No.3 have also been issued by the Department.

3. In view of the above, we dismiss the appeal of assessee as withdrawn.

Order pronounced in the open Court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 22nd March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'A' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.